

reported to Delhi Police from 1.1.1988 to 31.7.1989.

(b) In 169 cases, allegations were found substantiated. Action against 371 police officers was taken.

(c) Senior officers conduct raids and surprise checks. Flying squad of Vigilance Branch is functioning round the clock for prompt redressal of public grievances and for providing immediate relief/assistance to the complaints. Wide publicity has been given about the utility of this squad.

#### **Representation of SCs/STs on Selection Boards**

2861. SHRI RAM SWAROOP RAM: Will the PRIME MINISTER be pleased to state:

(a) whether the Scheduled Castes and Scheduled Tribes are adequately represented in the membership of U.P.S.C., Staff Selection Commission, Railway Recruitment Board and other recruitment boards constituted for selection of personnel to various public undertakings; and

(b) if not, the steps being taken to raise the percentage of representation of these castes in the selection boards?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b). Information relating to the membership of recruitment boards function-

ing under various Ministries/Departments is not centrally maintained. The Ministry of Personnel, Public Grievances and Pensions is concerned with the Union Public Service Commission and the Staff Selection Commission. In the U.P.S.C. which has a sanctioned strength of one Chairman and ten Members, there are at present one Chairman and eight Members of whom two Members belong to the Scheduled Castes and one Member belongs to the Scheduled Tribes. In the Staff Selection Commission which has a Chairman and two Members, one Member belongs to the Scheduled Caste.

#### **Integrated Plan for Bihar**

2862. SHRI RAM SWAROOP RAM: Will the Minister of PLANNING be pleased to state:

(a) whether any integrated development plan has been prepared or is being prepared for the overall development of Bihar, aiming particularly at its industrial growth; and

(b) if so, the details of the same and the investment proposed for its implementation?

THE MINISTER OF PLANNING AND MINISTER OF PROGRAMME IMPLEMENTATION (SHRI MADHAVSINH SOLANKI):

(a) The development plan already under implementation is an integrated plan covering various sectors of development including industrial development.

(b) Pattern of approved outlays for 1989-90 is as follows:—

(Rs. Crores)

I. Agriculture and Allied Activities	139.38
II. Rural Development	154.93

III.	Special Area Programme	12.77
IV.	Irrigation and Flood control	429.12
V.	Energy	452.95
VI.	Industry and Minerals	84.85
VII.	Transport	121.41
VIII.	Communication	—
IX.	Science and Technology and Environment	2.50
X.	General Economic Services	83.18
XI.	Social Services	291.49
XII.	General Services	27.42
Grand Total :		1800.00

### Planning Bodies in States

2863. SHRI N. DENNIS: Will the Minister of PLANNING be pleased to state:

(a) whether the Planning Commission has directed the State Governments and Union administered Territories to set up Planning Commission in their States;

(b) if so, the details thereof;

(c) the States which have Planning Commission or Planning Committees; and

(d) the States which do not have such bodies?

THE MINISTER OF PLANNING AND MINISTER OF PROGRAMME IMPLEMENTATION (SHRI MADHAVSINH SOLANKI): (a) and (b). In August, 1971, the then Minister of Planning, Science and Technology, Government of India, had drawn the atten-

tion of the State Chief Ministers (Governors in some cases) to the recommendations of the Administrative Reforms Commission regarding the setting up of State Planning Boards and had suggested, amongst other things, that urgent steps may be taken for setting up State Planning Boards. The functions outlined were:

- i) to make an assessment of the State resources and formulate plans for the most effective and balanced utilisation of these resources;
- ii) to determine plan priorities of the State within the framework of the priorities of the National Plan;
- iii) to assist district authorities in formulating their development plans within the spheres in which such planning is considered useful and feasible and to coor-